

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **19.07.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER : CA(CAA)/47(CHE)/2022
PETITION NUMBER : CP(CAA)/106(CHE)/2022
NAME OF THE PETITIONER(S) : D K Capital Market Pvt Ltd and ors
NAME OF THE RESPONDENTS :
UNDER SECTION : Sec 230-232 of CA 2013

ORDER

Present: Ld. Counsel Shri. Ashwin Raman for Applicant.

Today the application is listed for order, however following clarification is required:

The Petitioner Company has filed an Affidavit stating that there is a typographical error with respect to Clause 34, wherein reference is drawn to "Transferor Company 2" instead of the "Transferor Company 3".

The said Clause 34 of the Scheme deals with the integral part of the Scheme where steps for reduction of share capital of the Transferor Company 3 is prescribed. The Scheme as such with the said typographical mistake cannot be approved.

The Petitioner Company is directed to file a corrigendum to the Scheme or an Amended Scheme before this Tribunal after rectifying the said typographical mistake.

List this petition on **07.08.2024**.

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)